

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA/TA/MP. No. .... /199  
Union of India ..... Kashi Ram  
Versus.....

①

Date of Order	Orders
14-8-97	<p><u>MA No. 227/97 (OA No. 232/93)</u></p> <p>Mr. V.S.Gurjar, counsel for the applicants in the MA (official respondents in the OA)</p> <p>This is a Misc. Application seeking extension of time of four months for implementing the order dated 13-1-1997.</p> <p><i>Opposed Regd. A.D. Notified to Appellants in OA Widely 2003 Dated 22-8-97</i></p> <p><i>A.A. Not received 19-9-97</i></p> <p><u>29-9-1997</u></p> <p>Mr. V.S.Gurjar, counsel for the applicants in the MA (official respondents in the OA)</p> <p>This is a Misc. Application filed by the official respondents in OA No. 232/93 praying for 4 months' time for implementing the order of the Tribunal passed in the aforesaid OA on 13-1-1997.</p> <p>Notice of this MA was issued to the applicant in the OA but no reply has been filed. The MA was filed on 1-8-1997. In the circumstances, after hearing the learned counsel for the official respondents in the OA i.e. applicants in the MA, we grant further 2 months' time to the official respondents in the OA to implement the Tribunal's order dated 13-1-1997.</p> <p>In other words, the order of the Tribunal shall be complied with by 1st December, 1997. The MA stands disposed of accordingly.</p> <p><i>Copy issued to applicants Vidya 27-21 G/22-10-97</i></p>
	<p><b>Orders</b></p> <p><i>②</i></p> <p>(O.P.Sharma) Administrative Member</p> <p><i>③</i></p> <p>(O.P.Sharma) Administrative Member</p> <p><i>④</i></p> <p>(Gopal Krishna) Vice Chairman</p>